

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1266/(MAH)/2017

CORAM:



Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Sachin Chemicals
V/s.
Anamayee Pharsmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
①	ADV. ASMITA JAINWAL ADV. FOR PETITIONER		
②	ADV. AVIJAY TAZAR ON behalf Shaik Asbina		

ORDER

C.P. No.1266/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. On last several occasions, Petitioner sought adjournment. Today again the Petitioner is seeking adjournment. The Petition is also defective. The name of the IRP has not been proposed. It appears that the Petitioner is not serious about the claim of outstanding debt of R.s 1,34,00,000/- (round figure).
3. The Petition is filed on 02.08.2017, therefore, it cannot be adjourned any more. Last chance to the Petitioner, otherwise, the Petition shall be dismissed as defective. Adjourned to **11.1.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)